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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

DA No. 587 of 1998

New Delhi: this the 8 day of August, 2000; HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A); HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Ram pratap Shuklas S/o Shri Hira Mani Shuklas R/o Or No. 326, Police Colonys Ahata Kidara Sadar Bazar, Delhi

...Applicant

(By Advocate: Shri G.D. Gupta)

Versus

- 18 NCT of Delhi through its Chief Secretary; 5; Sham Nath Marg; Delhi-110054
- 2. Commissioner of Police, Delhi, police Headquarters, I.P.Estate, New Delhi-2.
- 3. Addl:Commissioner of Police (Admm),
 police Headquarters,
 I.P.Estate,
 New Delhi
- 4. Dy Commissioner of Police,
 Headquarters(I),
 Police Headquarters,
 I.P.Estate,
 New Delhi -2

.....Respondents

(By Advocate: Shri George paracken)

ORDER

Mr.S.R.Adige.VC(A):

Applicant impugns respondents order dated 29-12-97 (Annexure-A1) rejecting his representation for promotion as ASI with retrospective effects

Applicant seeks a direction to respondents to convene a review DPC to reconsider his case on the basis of seniority-cum-fitness and by taking into account his reports for five years preceding to 1.15

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and for considering his promotion for higher post with all consequential benefits

Applicant who joined service as Constable on 853.68 and was promoted as Head Constable on 29.10.76 was placed under suspension for alleged gross misconduct vide order dated 1.1.80 (Annexure A-2) in connection with irregularities detected in Delhi Armed Police Canteen records when he was working as In Charge, Clothing Shope

A criminal case under sec 409 IPC was also instituted against him vide FIR No. 348 dated 11 480. Eventually he was reinstated from suspension on 30.6.87 (Annexure-A3) without prejudice to the criminal case pending against him?

Meanwhile applicant was proceeded against departmentally, which ended in his dismissal from service vide disciplinary authority's order dated 30-11-87, which was upheld in appeal vide appellate authority's order dated 22-4-88. Applicant challenged the same in OA No-2397/88 before CAT P8 which was allowed by order dated 17-5-95 and the dismissal order was quashed, whereupon applicant was reinstated, by order dated 13-10-95, he meanwhile having been acquitted by the District & Sessions Judge in the criminal case mentioned above, vide judgment dated 34-92 in criminal Appeal No-98/90 5

6. Meanwhile applicant was considered for promotion as A.S.I. by the OPC held on 21.88.87 but due to the pendency of the criminal case and the departmental proceeding against him his case was kept in sealed cover. Later when the sealed cover was opened, he was found to have been declared unfit for promotion as ASI.

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in his representation (Annexure=A1) subsequent

DPCs were held on 7312.88, 931.91 and 163395 and

review DPC was also held on 131896 to consider

applicant's promotion from the aforesaid dates but

he was found unfit for promotion? He was again

found unfit? Eventually he was declared fit for

promotion in the DPC meeting held on 2 33399 and 2184993

As per applicant's own averment contained

Gup ta and respondents counsel Shri Google paracken

9 Shri G.D. Oup ta also filed written submissions in which he has contended that applicant's case for promotion was not properly considered in the DPC meeting held on 2188897, and in the review DPCs in accordance with provisions of Rule 5 Delhi Police (Promotion & Confirmation) Rules and Respondents Circular dated 2933392 (Annexure A1) It is urged that the OPC held on 218887 was biased by the fact that applicant remained suspended from 1.1.80 to 30,6,87 and because of the pendency of the departmental proceedings and the criminal prosecution against him It has been contended that as applicant s tood suspended from 131380 to 30363875 the DPC was required to see the records of the five years preceding 191980 during which he had been graded as 'Very Good' and was not given any below average remarks in any of his reports, and no adverse remarks were even communicated to him? It is contended that as per Rule 5 Delhi Police (P & C) Rules the promotions were required to be made by selection tempered by seniority and therefore seniority-cum fitness should have formed the basis for consideration; and in that background, applicant could not have been

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found unfit for promotion in earlier years Reliance in this connection has been placed on CAT PB order dated 31-1-2000 in OA No.799/96 Dev prakash Vs. Union of India & Ors.

On the other hand respondents counsel

Shri George paracken has contended that applicant
was not found fit for promotion as ASI by the

DPC held on 21.8.87 and subsequent DPCs for good
and sufficient reasons and the decision not to

promote applicant with effect from the date his
juniors were promoted; was in accordance with
law and the OA warrants no interference.

1個 We have considered the matter carefully? Rule 5 Delhi Police (Promotion & Confirmation) Rules lays down the general principles of promotiona Rule 5(1) provides that promotions from one rank to another and from lower grade to higher grade in the same rank shall be made by selection (emphasis supplied) tempered by seniority afficiency and honesty shall be the main factors governing selection Zone of consideration will be determined in accordance with rules/instructions issued by Covernment from time to time Rule 15(1) of these Rules regarding promotion from Head Constable to Assistant Sub-Inspector under List D (Executive) also speaks of selection (emphasis supplied) being made on the recommendations of the DPC and those so selected being brought onto list D keeping in view the number of vacancies likely to arise in the rank of ASI, in order of their respective seniority as Head Constables

From the above; it is clear that inclusion

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in List D (Executive) is to be made through a positive act of selection from amongst those falling within the zone of consideration which depends upon the number of vacancies likely to arise in the rank of ASIST It is only those who are thus selected who are brought on to list D (Exi) in order of their respective seniority as Head Constable While making the selections efficiency and honesty will be the governing factor Italis well; settled that a duly constituted DPC is empowered to frame be own quidelines for evaluating the candidate whose selection is being considered, but with a view to ensure certain degree of uniformity in the matter of assessment, a Circular dated 2399992 (Annexure-A17) has been issued for the benefit of LOPC which inter alia provides that officers having alleast 3 'Good or above' reports and without any 'below everage or adverse report during the last five years may be considered?

13 We have perused the DPC minutes of 23.3399 and 21.4999 which reveal that applicant was adjudged 'satisfactory' for the year 1975-76; Satisfactory/Very Good for the year 1976-77; Very Good in 1977-78; and Very Good in 1978-79. As applicant was suspended on 1.180, the DPC records that for the year 1979-80 applicant was under suspension. From the foregoing it is clear that applicant did not have the minimum three Good or above reports for the five years preceding 1979-80. He had Good and above reports for only two completed years out of these five and for part of a 3rd year, but not for the whole of that year.

In so far as the reliance on Dev Prakash's case (supra) is concerned, that case relates to the application of Rule 15(ii) of Delhi Police (P & C) Rules while the

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present case deals with the application of Rule 15(i)
Delhi Police (P & C) Rules Hence the ruling in
Dev Prakash's case is distinguishable from the
facts of the present case

In the light of what has been stated above, the OA warrants no interference and it is dismissed. No costs:

KULDIP SINGH)

MEMBER (J)

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VICE CHAIRMAN(A):

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